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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. No. 2/14(1)/NCLT/AHM/2018**



Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.03.2018**

Name of the Company: Claris Injectables Ltd.

Section of the Companies Act: Section 14(1) of the Companies Act, 2013

**S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE**

1.	PIYUSH A LUKTUKL	ADVOCATE	FOR OBJECTOR	
2.	VISHAL J. DAVE	ADVOCATES	FOR APPLICANT	 Mina
3.	NIPUN SINGHVI			

**ORDER**

Learned Advocate Mr. Vishal Dave with Learned Advocate Mr. Nipun Singhvi present for Petitioner. Learned Advocate Mr. Piyush Luktuke present for objector.

Learned Advocate Mr. Piyush Luktuke filed Vakalatnama for objector.

Learned lawyer appearing on behalf of creditor fairly submitted that he does not wish to file any objections in view of the payment made to the creditor to the tune of Rs. 1,17,29272/- against the pending dues of Rs. 1,27,94,070/- and petitioner is agreed to pay the remaining 10% of Rs. 10,64,798/- by 23.04.2018 against submission of Performance Bank Guarantee of 10% of basic order value for 18 months from 07.03.2018.


In view of the above the objector (Creditor) withdraw his objections in petition filed by the petitioner under section 14(1) of Companies Act, 2013.

It is further submitted by the learned Counsel for objector that he has no objections if the company is converted from public limited company to private limited company.

The ROC representation not yet received.

Registry is directed to issue reminder to the ROC.

List the matter on 27.03.2018.

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 8th day of March, 2018.

  
**HARIHAR PRAKASH CHATURVEDI  
MEMBER JUDICIAL**